

[Shri M. M. Dharia]

them clarified. So my submission to the House is that if any reply is not correct, if it is inaccurate, there should be some provision under the rules so that we can get the correct reply and at the same time the hon. Minister who gives such an inaccurate reply could also be properly warned. This kind of a provision is not there anywhere in these draft rules. Such a provision is absolutely necessary.

So far as rule 48 is concerned, I think it is a correct stand taken by the Drafting Committee that no correspondence between the Union Government and the State Governments should be brought in by means of questions in this House. If that restriction is not there, it will not be possible for us to maintain the integrity of this country. There are many matters where there are conflicting interests between the different States. If such correspondence is brought before this House, there will be bitterness among the States and the representatives of the States. Naturally, therefore, the Committee has taken the correct position in inserting this rule, rule 48.

THE DEPUTY CHAIRMAN: It is 1.30 P.M. now. You have taken 20 minutes. You can wind up after the lunch hour. The House stands adjourned till 2.30 P.M.

The House adjourned for lunch at thirty minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

#### ALLOCATION OF TIME FOR GOVERNMENT BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time for Government Business as follows:—

	Time allotted	
	Hrs.	Mts.
1. Draft Rules of Procedure . . . . .	2	30 (in addition to the time already taken.)
2. The Indian Medical Council (Amendment) Bill, 1964, as passed by Lok Sabha . . . . .	1	30
3. The Delhi (Delegation of Powers) Bill, 1964, as passed by Lok Sabha . . . . .	1	00
4. The Industrial Disputes (Amendment) Bill, 1963 . . . . .	2	30
5. The Coir Industry (Amendment) Bill, 1964, as passed by Lok Sabha . . . . .	1	00
6. The Constitution (Nineteenth Amendment) Bill, 1964, as passed by Lok Sabha . . . . .	7	00
7. The Appropriation Bill relating to Supplementary Demands for Grants (General) for 1964-65 . . . . .	1	30
8. The Prevention of Food Adulteration (Amendment) Bill for reference to Joint Committee . . . . .	1	00
9. The Gold (Control) Bill for reference to Joint Committee . . . . .	2	00

In order to be able to complete the business, the Committee has further recommended (i) that Friday June 5, 1964 at present allotted for Private Members' Bills may be allotted for the transaction of Government Business, (ii) that the Rajya Sabha should also sit on Saturday, June 6, 1964 and (iii) that the House may curtail or dispense with the lunch recess and sit beyond 5.00 P.M. as and when necessary.